

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

ORIGINAL APPLICATION NO. 1241 of 1987

Ganga Ram Applicant

Versus

The Union of India & others Respondents.

Hon.Ajay Johri-AM
Hon.G.S.Sharma-JM

Heard Shri S.K.Dey, the learned counsel for the applicant. The petitioner in this case according to his application was convicted in a criminal case and was tried under section 302 Indian Penal Code and was convicted on 30-6-1976. His application to the High Court of Judicature at Allahabad was decided by its judgment dated 24.9.82 confirming the conviction. His appeal to the Hon'ble Supreme Court was not admitted and he went ^{30 under} _{is said to have been released on probation and} conviction. Later on, he made a representation to the department for his re-instatement in service repeatedly. He filed this application on 21.12.1987. This application is badly time barred and, therefore, cannot be admitted on the ground of limitation. The application is rejected at admission stage.

} *Sharma*
MEMBER (J)

ZRS/TKV
MEMBER (A)

Dt/4.4.1988/
Shahid.